CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP NO.749/2017 OA NO.2696/2017

NEW DELHI THIS THE 28TH DAY OF MAY, 2018

HON'BLE MR. JUSTICE DINESH GUPTA, CHAIRMAN HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Ramapati Mahto, S/o Late Sh. Bhagan Mahto, R/o 23-D, DDA Flats, Sector-10, Pocket-1, Dwarka, New Delhi-110075.

...Applicant

(By advocate: Mr. M.K. Bhardwaj)

VERSUS

- Mr. Sushil Chandra, Chairman, CBDT, North Block, New Delhi.
- 2. Sh. Sushil Singh Rathore, Principal Chief Commissioner of Income Tax (CCA), CR Building, Delhi.
- 3. Sh. Manoj Joshi,
 Additional Director General of
 Income Tax (Examination),
 Mayur Bhawan, New Delhi.

...Respondents

(By advocate: Mr. Manjeet Singh Reen)

ORDER (ORAL)

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A):

This Contempt Petition has been filed for alleged non compliance of the order of this Tribunal dated 10.08.2017 in OA No.2696/2017. We have issued the following directions:-

"In the above circumstances, this OA is disposed of with a direction to the competent authority to examine and consider the representation dated 13.07.2017 and the supplementary representation, if any, preferred by the applicant within one week and dispose of the same by passing a reasoned and speaking order thereon, within a period of two months from the date of receipt of a copy of this order."

- 2. Compliance affidavit has been filed on behalf of the respondents enclosing therewith Annexure R-1 order dated 07.05.2018 passed in compliance of our direction to dispose of the representation and supplementary representation of the applicant by passing a reasoned and speaking order. We find that Annexure R-1 order dated 07.05.2018 is a speaking order by which the respondents have complied with the direction of this Tribunal.
- 3. In view of the above, CP is closed. Notices are discharged.

(K.N. Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

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